

श्री रवि राय : उसको फाड़ दो ।

(व्यवधान).....

श्री धर्मूत नाहटा : मैं यह जानना चाहता हूँ कि तीन चार दिन हो गए, इस पोस्टर को लगाए, इसमें जो नाम लिखा हुआ है सोसाइटी का और दो भ्रातृमियों का, स्पष्ट है वह फर्जी है और प्रेंस का नाम भी है, मैं नहीं जानता कि वह सही है या फर्जी है, आज हमने यह भी सुना कि मिर्जा गालिब का स्मारक बन रहा था, उनकी बिल्डिंग का स्टोन था वह भी गायब हो गया तो यंत्रों की पुलिस क्या करती है ? हम जानना चाहता हूँ कि कौन लोग इसके पीछे हैं ? सारे राष्ट्र और सारे सदन को गुस्सा है इस पोस्टर पर । गांधी शताब्दी वर्ष पर इस तरह के गन्दे, घृणित और धिनोने पोस्टर इस शहर में बिपकाए जायें यह बड़ी ही शर्म की बात है, तो मैं निवेदन करना चाहूंगा कि असली लोग कौन हैं, कौनसी ताकतें इसके पीछे हैं उनको नंगा करके सदन के सामने रखें ।

12.25 hrs.

QUESTION OF PRIVILEGE RE-
ARREST OF SHRI MADHU
LIMAYE IN BIHAR

MR. SPEAKER : Yesterday also, a point was raised on the privilege motion about the arrest of Shri Madhu Limaye and his acquittal in the Supreme Court. I would like the Home Minister to say what he has to say on this matter.

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : I have seen a copy of the judgment of the Supreme Court in writ petitions of Shri Madhu Limaye. I therefore move the following motion :

“That the question of privilege arising out of Shri Madhu Limaye's arrest on November 6, 1968 and his remand to judicial custody at Lakhisarai (Bihar) be referred to the Committee of Privileges, with instructions to frame such issues as the Committee

consider relevant from the point of view of this House and make a report thereon.”

MR. SPEAKER : I hope the House agrees. (*Interruption*). I am not allowing any discussion. I am putting the motion to the vote of the House. The question is :

“That the question of privilege arising out of Shri Madhu Limaye's arrest on November 6, 1968 and his remand to judicial custody at Lakhisarai (Bihar) be referred to the Committee of Privileges, with instructions to frame such issues as the Committee consider relevant from the point of view of the Privileges of this House and make a report thereon.”

The motion was adopted.

12.26 hrs.

PAPERS LAID ON THE TABLE

Statement of decisions of Government on recommendations of Administrative Reforms Commission etc.

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : I beg to lay on the Table :-

- (1) A statement of decisions of Government on certain recommendations of the Administrative Reforms Commission in their Report on “Public Sector Undertakings” [*Placed in Library. See No. LT-2793/68.*]
- (2) A copy each of the following Reports (Hindi version) under article 151 (1) of the Constitution read with subsection 3 (ii) of section 3 of the Official Languages Act, 1963 :-
 - (i) Audit Report, Defence Services, 1968.
 - (ii) Audit Report, Posts and Telegraphs, 1968.
- (3) A copy of the Appropriation Accounts of the Defence Services for the year 1966-67 and Commercial Appendix thereto (Hindi version).

- (4) A copy of the Appropriation Accounts, Posts and Telegraphs, for the year 1966-67 (Hindi version).
[Placed in Library. See No. LT-2794/68.]

**Bengal State Aid to Industries
(Amendment) Acts**

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI RAGHUNATH REDDI) : I beg to lay on the Table a copy of the Bengal State Aid to Industries (Amendment) Act, 1968 (President's Act No. 31 of 1968) published in Gazette of India dated the 27th November, 1968, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1968. [Placed in Library. See No. LT-2795/68].

**Statement of action on Report of Committee
on Broadcasting and Information
Media etc.**

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISRA) : On behalf of Shri K. K. Shah, I beg to lay on the Table :-

- (1) A statement of action taken on the recommendations contained in Part I of the Report of the Committee on Broadcasting and Information Media on 'Co-ordination of Media of Mass Communication.' [Placed in Library. See No. LT-2796/68.]
- (2) A statement showing decisions taken on the Report of the Committee on Broadcasting and Information Media on 'Press Information and Publicity'. [Placed in Library. See LT-2796/68].
- (3) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :-
 - (i) Review by the Government on the working of the Film Finance Corporation Limited, Bombay for the year 1967-68.
 - (ii) Annual Report of the Film Finance Corporation Limited

Bombay for the year 1967-68, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (4) A statement correcting the answer given on the 13th November, 1968 to Unstarred Question No. 523 regarding Loans sanctioned by Film Finance Corporation.

[Placed in Library. See No. LT-2797/68].

**Annual Report of Air India and Certified
Accounts of Air India for the year
1967-68**

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DARSHAN) : Sir, on behalf of Dr. Karan Singh : I beg to lay on the Table :-

- (1) A copy of the Annual Report of the Air India for the year 1967-68, under sub-section (2) of section 37 of the Air Corporation, Act, 1953.
- (2) A copy of the Certified Accounts of the Air India for the year 1967-68 together with the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953

[Placed in Library. See No. LT-2798/68].

**Annual Report of National Council of
Educational Research and Trainings**

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD) : I beg to lay on the Table a Copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, for the year 1967-68. [Placed in Library. See No. LT-2799/68].

**Statements showing action taken by
Government on various assurances,
etc.**

SHRI BHAKT DARSHAN : Sir, on behalf of Shri I. K. Gujral, I beg to lay